

ITEM NO.20

COURT NO.6

SECTION II

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

**SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 60741/2024**

**[Arising out of impugned final judgment and order dated 14-10-2022 in CRA No. 457/2017 passed by the High Court of Judicature at Allahabad]**

**VIJAY**

**Petitioner(s)**

**VERSUS**

**THE STATE OF UTTAR PRADESH**

**Respondent(s)**

**IA No. 12769/2025 - CONDONATION OF DELAY IN FILING**

**IA No. 12771/2025 - EXEMPTION FROM FILING O.T.**

**Date : 20-01-2025 This matter was called on for hearing today.**

**CORAM : HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE SANDEEP MEHTA**

**For Petitioner(s) :**

**Mr. Md. Farman, AOR  
Mr. Aditya Tanwar, Adv.  
Mr. Salman Khan, Adv.**

**For Respondent(s) :**

**UPON hearing the counsel the Court made the following  
O R D E R**

**Delay condoned.**

**Issue notice, returnable within four weeks.**

**(SONIA BHASIN)  
COURT MASTER (SH)**

**(RANJANA SHAILEY)  
COURT MASTER (NSH)**